

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, 234/4 A.J.C Bose Road Nizam Palace Kolkata

ORDER SHEET

COURT NO. : 1

16.10.2020

C.P.C/351/45/2020

O.A./351/13/2020

(A & N)

ITEM NO:56

FOR APPLICANTS(S) Adv. :

V K AZIZ

-V/S-

MR CHETAN V SANGHI & ORS

LIBRARY

Mr. P.C Das

Ms. T. Maity

FOR RESPONDENTS(S) Adv.: Mr. P. K. Das

Notes of The Registry	Order of The Tribunal
	<p>Heard ld. counsel for both sides.</p> <p>2. At hearing, Ld. counsel for the alleged contemnors would produce a communication, addressed to him, from the Superintendent, District Prison, Port Blair, which reads as under:</p> <p>"Sub: O.A No. 351/013/2020 Shri V. K. Aziz, Head Warden-reg;</p> <p>Sir,</p> <p>I am to inform that in compliance of order of Hon'ble Central Administrative Tribunal, the following work has been done:</p> <ol style="list-style-type: none">1. Outstanding dues payment of leave/salary for an amount of Rs. 276891/- has made to his account on dated 30.09.2020.2. UTCGEIS saving fund has been sanctioned vide order no. 316 dated 06.10.2020 and sent to PAO for payment (copy enclosed)3. Final payment of GPF has been sent to PAO for payment vide this office letter no. 1-34/PF/jail/1981/Vol-III/611(copy enclosed)4. Pension papers have been sent to PAO for payment vide this office letter no. 2-21/Esst./jail/2018/Vol-XI/613 dated 06.10.2020 (copy enclosed) <p>It is, therefore, requested that kindly appraise the same to the Hon'ble Tribunal on date fixed on 16.10.2020.</p> <p>Encl. As above</p> <p>Yours faithfully</p> <p>sd/-</p> <p>Superintendent</p> <p>District Prison</p> <p>Port Blair</p> <p>3. In view of such, we find no deliberate violation of the order. Therefore, contempt proceedings are dropped. Notices issued, if any, are discharged. However, the petitioner is at liberty to file afresh application, if he further aggrieved.</p> <p>(DR. NANDITA CHATTERJEE) MEMBER(A)</p> <p>SS</p> <p>(BIDISHA BANERJEE) MEMBER (J)</p>